

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1396/2024

[Arising out of impugned final judgment and order dated 31-10-2023 in CRLMA No. 10623/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SWAMI PRASAD MAURYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 15489/2024 - EXEMPTION FROM FILING O.T.)

Date : 03-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Vinod Prasad, Sr. Adv.
Mr. Shakti Kanta Pattanaik, AOR
Mr. Dharendra Kumar, Adv.
Mr. Bijender Singh, Adv.
Mr. Ashish Singh, Adv.

For Respondent(s) :

Mr. Sharan Thakur, AAG, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Siddharth Thakur, Adv.
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Until further orders, there shall be stay of further proceedings in respect of Crime No.80 of 2023 registered at P.S. Kotwali City, Pratapgarh, Uttar Pradesh.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER